

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4250**  
ANSWERED ON 29/03/2022

**RAISING OF GUARANTEED WORKING DAYS UNDER MGNREGS**

4250. ADV. DEAN KURIAKOSE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has the data of fund allocated and spending pattern of activities carried out under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and if so, the details thereof;
- (b) whether the Government will consider the proposal to raise guaranteed working days to 150 days from the current 100 days and if so, the details thereof;
- (c) whether the Government has received any request/representation showing the lack of timely payment of wages due to Scheduled Caste/Scheduled Tribe workers under the MGNREGS and if so, the details thereof, State-wise; and
- (d) whether the Government has taken any action based on such complaints from the State of Kerala and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme. Hence, no State/UT-wise financial allocation is made under Mahatma Gandhi NREGS.

During the current financial year 2021-22 (as on 25.03.2022), an amount of Rs. 91,855.65 crore has been released by Central Government to the States/UTs under Mahatma Gandhi NREGS.

(b): Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) is to provide at least 100 days of guaranteed wage employment in a financial year to each household in rural areas of the country whose adult members volunteers to do unskilled manual work. In addition to this, there is a provision for upto additional 50 days per household of unskilled wage employment in a financial year in drought/natural calamity affected notified rural areas. As per Section 3 (4) of Act, the State Governments may make provision for providing additional days beyond the period guaranteed under the Act from their own funds.

(c)&(d): The category wise (SC, ST and Others) wage payment system, as made applicable from the financial year 2021-22, has been introduced to accurately reflect the on-ground flow of funds to various population group. Its further streamlining is being undertaken.

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